

(7) Electrification of town and localities in the National Extension Areas of Avanashi Taluk and Palladan Taluk in Coimbatore District.

(8) Electrification of towns and localities in the NES areas of Madura, South Arcot, North Arcot and Salem Districts.

(9) Electrification of towns and localities in the NES areas of Chinglepet District.

(10) Electrification of towns and localities in the NES areas of Madura, Tirunelveli and Ramanathapuram Districts.

Recently, the State Government have forwarded proposals that loans of the order indicated against each may be advanced to the following privately owned electrical undertakings under this scheme:

- (i) Trichinopoly-Srirangam Electrical Licensee .. Rs. 14.48 lakhs
- (ii) Mayavaram-Mannargudi-Tiruvarur Electrical Licensee .. Rs. 6.16 lakhs
- (iii) Salem-Erode Electrical Licensee .. Rs. 10.16 lakhs
- (iv) Tinnevely-Tuticorin Electrical Licensee .. Rs. 5.82 lakhs

The following loans have been given to the Government of Madras during the years 1954-55 to 1956-57 for the expansion of power facilities to increase employment opportunities;

YEAR	LOAN (In lakhs of Rs.)
1954-55	64.00
1955-56	120.00
1956-57	70.37

Achal Trust, Agra

959. **Setb Achal Singh:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Government of India have leased out a piece of land, survey No. 288/II to the Achal Trust, Agra for establishing a public hall library and reading room;

(b) if so,

- (i) the area of the land leased out,
- (ii) the year in which the lease was given.
- (iii) the period of the lease,
- (iv) the premium charged.
- (v) the annual rent,
- (vi) the standard rent prescribed for such a land,
- (vii) the schedule of the Cantonment Land Administration Rules under which the lease was executed; and

(c) whether it is a fact that with a view to allow the Trust to have some income, in order to run the institution started by it, the Government of India have permitted the Trust to construct some shops on the leased land on an enhanced rent?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) (i) 0.30 acre.

(ii) 1949

(iii) 30 years renewable at the option of the lessee up to 90 years.

(iv) Rs. 10,440/-.

(v) Rs 1044/- per annum.

(vi) Rs. 1044/- per annum according to rates prevailing in 1949 for residential purposes.

(vii) Schedule VIII, Cantonment Land Administration Rules, 1937.

(c) Yes.

Union Catalogue of Books and Journals

960. { **Shri Subbiah Ambalam:**
Shri Thanu Pillai:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether there is any Union Catalogue of Books and Journals

available in the important libraries in India; and

(b) if not, whether such a Catalogue will be prepared to facilitate the work of our research students?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) So far as Government are aware there is no Union Catalogue of Books and Journals available in any library in India.

(b) There is no such proposal at present under consideration.

Gold Smuggling

961. Shri Raghunath Singh: Will the Minister of Finance be pleased to state whether it is a fact that an Italian has been taken into custody on the charge of smuggling gold and selling it in Delhi market on the 12th August, 1957?

The Deputy Minister of Finance (Shri B. R. Bhagat): On 12th August, 1957, an Italian was found offering approximately 600 tolas of gold for sale in the Delhi market. As the gold was believed to be contraband, he was detained for interrogation. The gold has been seized but the Italian gentleman has not so far been taken into custody.

Mine Managers

963. Shri Matin: Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of 1st and 2nd class Mine Managers to be trained during the Second Five Year Plan;

(b) the number of mining engineering graduates to be trained during the Second Five Year Plan;

(c) the number of geologists to be trained in the next five years;

(d) the number of senior Mine Managers and Engineers to receive specialised training abroad under Government subsidised schemes; and

(e) the amount of foreign exchange earmarked for the purpose?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) to (e). A statement giving the required information is laid on the Table of Lok Sabha. [See Appendix III, annexure No. 116].

Deposits for Election Petitions

965. Shri Mohan Swarup: Will the Minister of Law be pleased to state:

(a) the controlling authority of the treasury head given below:

“Central (Civil) Section P.
Deposits and Advances Part II
Deposits not bearing interest
(c) other deposits accounts—Civil
Deposits—Revenue Deposits—for
Election petitions”; and

(b) the authority before whom the application for refund of the amount be made if the amount has been deposited in the above mentioned head without mentioning in the challan form at the time of the deposit that it is being deposited in favour of the Secretary, Election Commission?

The Minister of Law (Shri A. K. Sen): (a) Secretary, Election Commission.

(b) Applications for refund of deposits in respect of Election Petitions should be made to the Election Commission, though the Secretary, Election Commission, as the Controlling Officer of the account head, is also competent to order refunds. Even where the deposit is not made in favour of the Secretary, Election Commission, applications for refund should be made to the Election Commission.